#### Form No. MR-3

#### SECRETARIAL AUDIT REPORT

FOR THE FINANCIAL YEAR ENDED ... ... ...

[Pursuant to section 204(1) of the Companies Act, 2013 and rule No.9 of the Companies (Appointment and Remuneration Personnel)

Rules, 2014]

### SECRETARIAL AUDIT REPORT

FOR THE FINANCIAL YEAR ENDED ... ... ...

To,
The Members,
Limited

I/We have conducted the secretarial audit of the compliance of applicable statutory provisions and the adherence to good corporate practices by....... (name of the company). (hereinafter called the company). Secretarial Audit was conducted in a manner that provided me/us a reasonable basis for evaluating the corporate conducts/statutory compliances and expressing my opinion thereon.

\_\_\_\_\_\_, \_\_\_\_\_ complied with the statutory provisions listed hereunder and also that the Company has proper Board-processes and compliance-mechanism in place to the extent, in the manner and subject to the reporting made hereinafter:

I/we have examined the books, papers, minute books, forms and returns filed and other records maintained by ...... ("the Company") for the financial year ended on \_\_\_, \_\_\_\_ according to the provisions of:

- (i) The Companies Act, 2013 (the Act) and the rules made thereunder;
- (ii) The Securities Contracts (Regulation) Act, 1956 ('SCRA') and the rules made thereunder;
- (iii) The Depositories Act, 1996 and the Regulations and Bye-laws framed thereunder;
- (iv) Foreign Exchange Management Act, 1999 and the rules and regulations made thereunder to the extent of Foreign Direct Investment, Overseas Direct Investment and External Commercial Borrowings;
- (v) The following Regulations and Guidelines prescribed under the Securities and Exchange Board of India Act, 1992 ('SEBI Act'):-
- (a) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011;
- (b) The Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 1992;
- (c) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009;
- (d) The Securities and Exchange Board of India (Employee Stock Option Scheme and Employee Stock Purchase Scheme) Guidelines, 1999;
- (e) The Securities and Exchange Board of India (Issue and Listing of Debt Securities) Regulations, 2008;
- (f) The Securities and Exchange Board of India (Registrars to an

Issue and Share Transfer Agents) Regulations, 1993 regarding the Companies Act and dealing with client;

- (g) The Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2009; and
- (h) The Securities and Exchange Board of India (Buyback of Securities) Regulations, 1998;
- (vi) ...... (Mention the other laws as may be applicable specifically to the company)

I/we have also examined compliance with the applicable clauses of the following:

- (i) Secretarial Standards issued by The Institute of Company Secretaries of India.
- (ii) The Listing Agreements entered into by the Company with ..... Stock Exchange(s), if applicable;

During the period under review the Company has complied with the provisions of the Act, Rules, Regulations, Guidelines, Standards, etc. mentioned above subject to the following observations:

Note: Please report specific non compliances / observations / audit qualification, reservation or adverse remarks in respect of the above para wise.

## I/we further report that

The Board of Directors of the Company is duly constituted with proper balance of Executive Directors, Non-Executive Directors and Independent Directors. The changes in the composition of the Board of Directors that took place during the period under review were carried out in compliance with the provisions of the Act.

Adequate notice is given to all directors to schedule the Board Meetings, agenda and detailed notes on agenda were sent at least seven days in advance, and a system exists for seeking and obtaining further information and clarifications on the agenda items before the meeting and for meaningful participation at the meeting.

Majority decision is carried through while the dissenting members' views are captured and recorded as part of the minutes.

I/we further report that there are adequate systems and processes in the company commensurate with the size and operations of the company to monitor and ensure compliance with applicable laws, rules, regulations and guidelines.

Note: Please report specific observations / qualification, reservation or adverse remarks in respect of the Board Structures/system and processes relating to the Audit period.

I/we further	report that	during the	audit period	the company
has				

(Give details of specific events / actions having a major bearing on the company's affairs in pursuance of the above referred laws, rules, regulations, guidelines, standards, etc. referred to above). For example:

- (i) Public/Right/Preferential issue of shares / debentures/sweat equity, etc.
- (ii) Redemption / buy-back of securities
- (iii) Major decisions taken by the members in pursuance to section 180 of the Companies Act, 2013
- (iv) Merger / amalgamation / reconstruction, etc.
- (v) Foreign technical collaborations

Place: Signature:

Date: Name of Company Secretary in practice / Firm:

ACS/FCS No.

C P No.:

Note: Parawise details of the Audit finding, if necessary, may be placed as annexure to the report.

File No. 01/05/2013 CL-V

(Renuka Kumar),

Joint Secretary to the Govt of India

## Form No. MR.1

[Pursuant to Section 196 read with Section 197 and Schedule V of the Companies Act, 2013 and pursuant to Rule 3 of the Companies (Appointment and Remuneration of Managerial Personnel) Rules 2014]



# Return of appointment of key managerial personnel

R

	) of company Pre-Fill
(b) Global location number (GLN) of	f company
.(a) Name of the company	
(b) Address of the registered office of the company	
B.(a) *Director identification number (E number (PAN) or memberhsi	DIN) or income-tax permanent account ip number
(b) *Name	
4. Designation o Manager o Ma	anaging Director o Whole Time Director o CEO o CFO o Secretary
J J	· · · · · · · · · · · · · · · · · · ·
* Date of the resolution by the board	of directors (DD/MM/YYYY)
*Effective date of appointment	(DD/MM/YYYY)
7. Terms and conditions including rer	muneration-
(a) Remuneration O Per m	nonth O Per Annum
i. Salary (In Rs)	
ii. Perquisites (In R	Rs.)
ii. Perquisites (In R iii. Others (In Rs.)	
ii. Perquisites (In R iii. Others (In Rs.)	
ii. Perquisites (In R iii. Others (In Rs.) iv. Total of (i) to (iii	
ii. Perquisites (In R iii. Others (In Rs.) iv. Total of (i) to (iii	i) (In Rs.)
ii. Perquisites (In R iii. Others (In Rs.) iv. Total of (i) to (iii	i) (In Rs.)  From (DD/MM/YYYY)
ii. Perquisites (In R iii. Others (In Rs.) iv. Total of (i) to (iii  (b)* Tenure of appointment	i) (In Rs.)  From (DD/MM/YYYY)
ii. Perquisites (In R iii. Others (In Rs.) iv. Total of (i) to (iii  (b)* Tenure of appointment	i) (In Rs.)  From (DD/MM/YYYY)
ii. Perquisites (In R iii. Others (In Rs.) iv. Total of (i) to (iii  (b)* Tenure of appointment	i) (In Rs.)  From (DD/MM/YYYY)
ii. Perquisites (In R iii. Others (In Rs.) iv. Total of (i) to (iii  (b)* Tenure of appointment	i) (In Rs.)  From (DD/MM/YYYY)
ii. Perquisites (In R iii. Others (In Rs.) iv. Total of (i) to (iii  (b)* Tenure of appointment	i) (In Rs.)  From (DD/MM/YYYY)  To (DD/MM/YYYY)
ii. Perquisites (In R iii. Others (In Rs.) iv. Total of (i) to (iii  (b)* Tenure of appointment  (c) Other terms, if any  3. *(a) Whether the age of the appoint	i) (In Rs.)  From (DD/MM/YYYY)  To (DD/MM/YYYYY)  tee is more than 70 years O Yes O No I resolution by the shareholders approving the appointment

(b) If yes, Date of obtaining Central Government's approval
10. *(a) Whether the approval for such appointment has been obtained from the members in general meeting O Yes O No
(b) If yes, date of passing the resolution
(c) SRN of Form No. MGT.14 (for filing of Special Resolution)
11. * (a) Whether the appointee has been disqualified for appointment of director under section 164 of the Act O Yes O No
(b) If yes, give details
Attachments 1) *Conv. of Reard resolution:
1) *Copy of Board resolution; Attach  Attach  Attach
Attach
4) Copy of letter of consent to act as Managing Director/Whole time Director/Manager/CEO/CFO/Secretary;  Attach  Attach
5) Copy of certificate by the Nomination and Remuneration Committee of the company, if any,  Attach
to the effect that the remuneration is as per remuneration policy of the company  Attach
6) Optional attachments, if any.
Declaration
I am authorized by the Board of Directors of the Company vide resolution number* dated* to sign this form and declare that all the requirements of Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been complied with. I also declare that all the information given herein above is true, correct and complete including the attachments to this form and nothing material has been suppressed.
*To be digitally signed by DSC Box
*Designation
*DIN of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of the company secretary
Note: Attention is drawn to provisions of Section 448 and 449 which provide for punishment for false statement /
certificate and punishment for false evidence respectively.
Modify Check Form Prescrutiny Submit
For office use only:  Affix filing details
eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)
This e-Form is hereby registered
Digital signature of the authorising officer Confirm submission
Date of signing (DD/MM/YYYY)

## Form No. MR.2

[Pursuant to section 196, 197, 200, 201(1),203(1) and Schedule V of the Companies Act 2013 & Rule 7 of the Companies (Appointment and Remuneration of Managerial Personnel) Rules 2014]



Form of application to the Central Government for approval of appointment or reappointment and remuneration increase or in remuneration or waiver for excess or over payment to managing director or whole time director or manager and commission remuneration or directors

Form	language	o English	o Hindi

Ref	fer instruction kit for filing the form.
1.	(a) *Corporate identification number (CIN) of the company  (b) Global location number (GLN) of the company
2.	(a) Name of the company
	(b) Address of registered office of the company
	(c) *email ID of the company
3.	Date of incorporation Calendar (DD/MM/YYYY)
4.	(a) *This form is being filed for seeking Central Government's approval for
	<ul> <li>Appointment or reappointment without complying with the Part I of Schedule V</li> <li>Payment of remuneration exceeding 11 percent of Net Profit</li> <li>Waiver of excess remuneration paid during a particular financial year</li> <li>Payment of remuneration exceeding the limits provided in Schedule V</li> </ul> (b) Whether the application has been filed in time
	O Yes O No
5.	(1) Particulars of the proposed appointee or the person in whose respect the application is filed Director Identification Number (DIN) or Income tax permanent account number (Income tax PAN)
	Name Address
	Father's name
	Nationality Date of birth  Calendar  Place of birth  Educational, professional qualifications and brief profits of the appointee or the person in whose respect the
	Application is filed
	Experience Years Months
	(2) In case the proposed appointee is a foreign citizen furnish the following details also- (i) ISO Country code (ii) Country (iii) Passport number (iv) Validity of passport (v) Occupation
6.	(a) Whether

	o Appointment   o Reappointment		
	(b) Effective date of appointment or reappointment (c) Designation offered	Calendar	(DD/MM/YYYY)
7.	(a) Which of the clause(s) of Part I of Schedule V to the Co	ompanies Act, 2013 is or are	not satisfied
	(b) Section and the Act under which the appointee was con	nvicted or detained	
	(c) Details of the offence committed due to which the prop	oosed appointee is disqualifi	ed
8.	(a) Whether the proposed appointee or the person in whose mentioned in section 164(2) of the Act. o Yes o No (b) If yes, furnish the details thereof	e respect the application is f	iled suffers from any of the disqualification
9.	Justification of such appointment		
10	Dataile of week they percent for each consistence the		
10.	Details of resolution passed for such appointment  (a) Date of passing Board resolution  (b) Date of Nomination Committee and Remuneration  Committee's resolution  (c) Date of Members' Resolution	Calendar	(DD/MM/YYYY)
11.	Financial position of the company-		
(	<ol> <li>Financial parameters for the immediately preceding three profit and loss account filed by the company</li> </ol>	e financial years as per balar	nce sheet and Pre-fill

									(Amount i	n rupees)
Particu	ılars		Date of balar (DD/MM/		Ī	Date of bala (DD/MM	ance sheet MYYYY)		of balance DD/MM/Y	
Date o	of filing (DD/MM/YYYY)				+					
Paid-u	ıp capital									
Reser	ves and surplus									
Profit :	and loss account (debit balar	nce)								
Dome	stic turnover									
Export	t turnover									
Total i	ncome									
Manaç	gerial remuneration									
Total 6	expenditure									
-	ofit or net loss (before tax an priation)	nd								
Incom	e tax including deferred tax									
	end declared (including m dividend)									
	Particulars	Figur	es for the yea		Figure ended	s for the y		Amount in F Figures t ended	for the yea	ar
	Profit or loss as computed under section 198 of the Act	<u> </u>								
	11% of the above profit									
	Total remuneration paid to all managerial personnel									
mana *Num (Deta	agerial remuneration paid du aging director or whole-time ber of persons as above to ails of maximum 5 persons of t furnish details pertaining t	e directo whom re can be p	r or manager emuneration h rovided here.	as been p In case of	aid more	than 5, pr	ovide deta	ails as an o	 ptional att	achment)
	DIN/PAN Name							P	re-fill	
	) Designation							Ī		
(i	iv) In case of director, spec o Executive o Non-ex		her executive	or non-ex	ecutiv	e				
(v) Re	emuneration paid to the ma preceding three financial ye	nagerial ars, is as	person by the s follows:	e applican	t com	oany during	g the imm	ediately		
	Period	Salary	Perquisites and	Commiss bonus a	•	Retirals Benefits	Others	Total cost to the	% to net profits	Whether approval o Governmer

				allo	owances	performance linked incentive			company	under section 198	obtained
	From	To	, ,								
(DD)	<u>/MM/YYY)</u> (	(DD/MM/YY 1)	<u>Y)</u> (2]	)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
13. (i	application application		ny other	compar		perquisites and appointee or the				in Rs.)	$\neg$
	CIN OI G		(Pre fi	ll all)	.опрану	Desig			Amount		
othe	er capacity De	y: esignation		Pe	riod of pa	ayment	А	.mount (in	Rs.)		
- 1											
(a (b	a) Date of b) Date of		ion Ind Remu	 uneratio		tee's resolution		Calendar		/MM/YYYY	)
(a (b (c	a) Date of b) Date of c) Date of Type of re	board resolut	ion ind Remu resolution	uneratio on o Spe	n commit Cal	tee's resolution				/MM/YYYY	)
(a (b (d Ii I5. W deber Sched	a) Date of b) Date of c) Date of Type of read of the case of the c	board resolut Nomination a shareholders solution o C special resolut ne company ha	resolution resolution rdinary cion, SRN as made ole thereo	uneratio on  o Spe I of Forr	n commit Cale cial n No. MG	tee's resolution	(DD/	Calendar MM/YYYY)	plic deposit) (	or	)
(a (b (d Ii I5. W deber Sched	a) Date of b) Date of c) Date of Type of read of the case of the c	board resoluted Nomination and shareholders solution of the company had been solved to yes on No	resolution resolution rdinary cion, SRN as made ole thereo	uneratio on  o Spe I of Forr	n commit Cale cial n No. MG	T.14 payment of its o	(DD/	Calendar MM/YYYY)	plic deposit) (	or	)
( ( ( ( ( ( ( ( ( ( ( ( ( ( ( ( ( ( (	a) Date of b) Date of c) Date of reconstruction of the contraction of	shareholders' solution of company had been solution of company had been solution of the company had been solved by the details the company had been solved by	resolution resolution resolution resolution, SRN as made ole thereof	o Spe o Spe I of Forr any def on for a	Calcial Mo. MG	T.14 payment of its o	(DD/debts (indepty days a	Calendar MM/YYYY)	plic deposit) (	or	)
(d) (b) (c) (d) (d) (d) (d) (d) (d) (d) (d) (d) (d	a) Date of b) Date of c) Date of reconstruction of the control of	shareholders' solution of Capecial resolution	resolution resolution resolution resolution, SRN as made ole thereof	o Spe o Spe I of Forr any def on for a	Calcial Mo. MG	T.14 Payment of its ous period of thir	(DD/debts (indepty days a	Calendar MM/YYYY)	plic deposit) (	or	
(d) (b) (d) (d) (d) (d) (d) (d) (d) (d) (d) (d	a) Date of b) Date of c) Date of rease of courrent y	shareholders' solution of Capecial resolution	resolution resolution resolution resolution, SRN as made thereof	o Spe o Spe I of Forr any def on for a	Calcial Mo. MG	T.14 Payment of its ous period of thir	(DD/debts (indepty days a	Calendar MM/YYYY)	plic deposit) (	or	)
(d)	a) Date of b) Date of c) Date of Type of rent responsible to the control of the c	shareholders' solution of Capecial resolution of Capecial resolution of Capecial resolution of the company had not been of the details the Capecial resolution of the Capecial re	resolution resolution resolution resolution resolution, SRN as made thereofereof	o Spell of Form	cial m No. MG ault in recontinuo	T.14 Payment of its ous period of thir	(DD/debts (indepty days a	Calendar MM/YYYY)	plic deposit) (	or	
(d) (k) (v) (deber Scheol (a) (b) (c) (c)	a) Date of b) Date of c) Date of Type of rent rent resort of control of the contr	shareholders' solution of Capecial resolution of Capecial resolution of Capecial resolution of the company had not been of the details the capecial resolution of the capecial re	resolution resolution resolution resolution resolution, SRN as made thereofereof	o Spell of Formany defon for a spell on for a spell	cial m No. MG ault in recontinuo	T.14 Payment of its ous period of thir	(DD/debts (indepty days a	Calendar MM/YYYY) Cluding puris prescrib	olic deposit) ( ed in Part II	or	Whether approval o
(d (k) (d) (d) (d) (d) (d) (e) (d) (e) (f) (d)	a) Date of b) Date of c) Date of report of rep	shareholders' solution of Capecial resolution of Capecial resolution of Capecial resolution of the company had been company h	resolution and Remuir resolution, SRN as made ole thereof	o Spell of Formany defon for a significant for a	cial m No. MG ault in recontinuous continuous continuous computed ation requisites and	ttee's resolution endar  T.14  payment of its ous period of thir  11% of the Net dunder section  Commission, bonus and performance linked	(DD/debts (indity days a	Calendar MM/YYYY) Cluding puris prescrib	Total cost to the	% to net profits under section	Whether approval o Governmer

L								
7. (a)	In case company Whether the com profits or remund o Yes o No	pany proposes to	pay minin	num remunera	tion in the absence of on nder section 197.( Radi	r inadequa o button)	cy of	
١	Note : Separate ap	oplication fees to I	oe paid in	respect of appl	ication under the above	e point		
(b) r	Effective capital a financial year (w	as computed under hichever is applic	er Schedule able)	e V to the Com	panies Act, as on last d	ay of prec	eding	
] (c)	Reason(s) for los	sses or inadequac	y of profits	3				
(d)	Remuneration Pro	oposed, details th	ereof					
	Period		Salary	Perquisites & Allowances	Commission, Bonus and Performance Linked Incentives	Retirals	Others	Total
	From (DD/MM/YYYY)	To (DD/MM/YYYY)						
(e	) If the proposed for the period of	remuneration is n proposal be furni	nore than oneshed.	one year such i	remuneration for each y	ear or part	thereof	1
	Period		Salary	Perquisites & Allowances	Commission, Bonus and Performance Linked Incentives	Retirals	Others	Total
	From (DD/MM/YYYY)	To (DD/MM/YYYY)						
						•	•	•
(f)		use(s) of Schedule nt application is be		Companies Act,	2013 which is or are n	ot satisfied	due to	—— <u>1</u>
(g)	Details in respect	of proposed incre	ease in rer	nuneration				
	Justification of th	e proposal						
(h)				<del></del>				

	Period	j	Total Remuneration paid	Entitlement under the provisions of Companies Act,2013	Excess Remuneration to waived off
	From (DD/MM/YYYY)	To (DD/MM/YYYY)			
2.0	Circumstances und	der which such am	nount were paid in excess c	of the limits	
3.	Reasons for claim	ing waiver			
[					
L					
8 44l-					
1. 2.	under Schedule \ year's audited ba *Copy(s) of the r	/ to the Companie llance sheet; esolution of Board		S	Attach Attach
3.	along with its cor committee to the	mposition and des effect that the re	on and Remuneration comr ignation and certificate by emuneration is as per remu	the said	Attach
4.	policy of the com Copy of resolutio		s) along with notice and ex	planatory statement;	Attach
			pany secretary or company nce of section 196 of the Ad		Attach
6. C	ertificate of no-de	efault in repaymer	nt of debts (including publiceon) for a continuous period	deposit or	
ir	n the preceding fir	nancial year befor	e the date on appointment		Attach
			ecretary of the company incial institutions(s) or ban	k(s) to	Attacti
		ny has defaulted;		scheme of revival or rehabilitation	Attach Attach
9. C	copy of draft agree	ement between th	e company and the propos	ed appointee;	Attach
	Newspaper clippi section 201 have l		es pursuant to section claus	se (b) of sub-section (2)	Attach
11.	Copy of employm	ent visa/ passport	t, in case the proposed app	ointee is a foreign citizen;	Attach Attach
			al qualification certificate; proviso of section II of Par	t II of Schedule V to	Attach
	the Companies A				Attach
	-		: profits for next three year er section 198 of the Act;	5;	Attach
16.	Auditors Certificat	te pursuant to Sec	ction 164(2) of the Compar		Attach
			f the Act for condonation of our of the proposal along w	r delay; /ith bio-data of the appointee;	Attach
19.	Documentary pro	of regarding comp	pliance of the provisions of	Section 196 of the	Attach Attach
	•			nent of the proposed appointee time practice to be notified ersty	
			ubsidiary of listed company		Attach
1	Certificate from C the appointee; Optional attachme	·	ne practice along with calcu	llation of excess remuneration pa	id to Attach
			Declara	ntion	
Dated made	* Calenda	r to sign t	s of the Company vide resc this form and declare that a		
				true, correct and complete and r d and is as per the original record	

ompany. All the required attachments h	nave been completely and	d legibly attached to this	form	
*To be digitally signed by Designation (to be given)	Drop down		DSC box	
(Drop down- values: Director,		etary, CEO, CFO)		
*Director identification numbe or PAN of the manager or CE	O or CFO; or			$\overline{}$
Membership number of the C	ompany secretary			
		440 1440 111	<del></del> ,	
			provide for punis	hment for false
			provide for punis	hment for false
			provide for punis	hment for false
tement and punishment for	false evidence respec	Prescrutiny		
Modify  For office use only :	Check Form	Prescrutiny  Affix filin	provide for punis	Submit
Modify  For office use only:  eForm Service request number	Check Form  r (SRN)	Prescrutiny		
Modify  For office use only:  eForm Service request number  Digital signature of the author	Check Form  r (SRN)  prising officer	Prescrutiny  Affix filin		Submit
Modify  For office use only:  eForm Service request number	Check Form  r (SRN)  prising officer	Prescrutiny  Affix filin		Submit
For office use only : eForm Service request number Digital signature of the author	Check Form  r (SRN)  prising officer	Prescrutiny  Affix filin	ng details	Submit